

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-102(PB)/2017

**IN THE MATTER OF:**

**DBS Bank Ltd.**

.....Petitioner

**v.**

**Edu Smart Service Pvt. Ltd.**

.....Respondent

**SECTION : UNDER SECTION 7 of the Insolvency and Bankruptcy Code,  
2016**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

**For the Petitioner(s):**

Mr. Krishnendu Dutta, Ms. Padmaja Kaul, Ms. Nayan Agarwal and Ms. Vishakha Gupta, Advocates for ICICI Bank

**For the Resolution Professional:**

Dr. U.K. Chaudhary, Senior Advocate with Mr. Sumesh Dhawan, Ms. Tannya Baranwal, Ms. Vatsala Kak and Mr. Himanshu Viz, Advs.

**ORDER**

Learned counsel for the applicant after obtaining instructions states that the application be dismissed as withdrawn with liberty that no legal rights of the applicant may be prejudiced by such withdrawal.

No objection has been raised by Mr. Chaudhary, learned Senior counsel for the non applicant for withdrawal of the application.

The prayer made by the learned counsel for the applicant is accepted and liberty is granted in terms thereof.

Sd/-  
(M.M. KUMAR)  
PRESIDENT

Sd/-  
(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)